

Central Administrative Tribunal, Principal Bench

Original Application No. 2090 of 1996

New Delhi, this the 10th day of March, 2000

Hon'ble Mr.Justice Ashok Agarwal Chairman
Hon'ble Mr.V.K.Majotra, Member (Admnv)

Baldev Raj,
S/o Shri Raghbir Singh,
Travelling Ticket Examiner,
R/o 19/3, Ambedkar Nagar,
By-Pass Road, Behind Police Chowki,
Vijay Nagar,
Ghaziabad (UP). ... Applicant.

(none present)

Versus

1. Union of India, through
The General Manager,
Northern Railway, Baroda House,
New Delhi-110 001.
2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi-110 001. ... Respondents.

(none present)

O R D E R (Oral)

By Justice Ashok Agarwal, Chairman.-

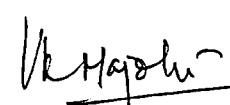
By the present O.A., the applicant impugns the Memorandum No. 758-E/568/Vol-II/P-2 dated 1.7.1996 at Annexure A-I preparing a provisional panel of Hd.TCR/Hd.TTE/GOR Gr. Rs.1400-2300 (RPS). The applicant is aggrieved by the fact that he does not figure in the said panel. The said panel has been prepared after a written test was held on 28.10.1995, 4.11.1995 and 23.1.1996 followed by viva-voce held on 22.2.1996, 23.2.1996, 29.2.1996 and 7.3.1996. According to the respondents, the said panel has been prepared after strictly following the reservation policy for SC/ST candidates and due procedure for selection.

W.B.

2. Since the applicant was not successful in the aforesaid tests, he ~~does~~ not figure in the panel. It is, inter alia, averred in the O.A. that the applicant has submitted a representation in regard to his grievances contained in the O.A. on 19.7.1996. Present O.A. is filed without awaiting the decision on the representation and without waiting for a period of six months ~~on 26.9.1996~~.

3. Having regard to the aforesaid facts, we dispose of the O.A. without commenting on the merits of the claim of the applicant in view of the pendency of his representation with the respondents. Respondents will now give ^a the decision on the representation and serve a copy of the same on the applicant. If he is dissatisfied with the decision to be rendered, it goes without saying that he will be at liberty to once again approach this Tribunal. No order as to costs.


(Ashok Agarwal)
Chairman


(V.K. Majotra)
Member (Admnv)